



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 5th October 1936.

No. 4877—La-11-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for future extension of the headquarters at Nawapara in the Nawapara subdivision in the village of Sirtor, police-station Nawapara, situated in the zamindari of Khariar, district Sambalpur, it is hereby notified that for the above purpose a piece of land measuring more or less, 47.60 acres, consisting of plots nos. 11/2 (1.52), 12/2 (1.68), 18/6 (0.12), 14/2 (0.16), 15/2 (0.16), 18/1 (4.15), 20/9 (5.58), 18/2 (1.30), 18/3 (2.08), 20/3, 22/3, 23/3, 24/3 (all the four measuring 11.35 acres), 23/2, 25/2 (all the two measuring 9.36 acres), 24/4 (0.20), 25/3 (0.60), 26/1 (3.86), 63/1 (2.48), 64/4 (2.60) and 49/3 (0.40) and excluding portion of plot no. 19 with an area of 3.70 acres being Public Works Department road running through it, and bounded on the—

North—Plots nos. 5, 6, 15/1, 68/2, 18/10, 19 and village Rajpur Nawapara and plot no. 20/1,

South—By plots nos. 62, 18/11, 49/3, 19, 26/2, 20/8, 20/4, 20/6 and 31/4,

East—By plots no. 20/1, 20/2, 20/5, 21/1, 21/2, 22/1, 22/2, 23/1, 24/2, 24/1, 25/4, 25/1, 27, 25/3, 32 and 26/1,

West—By plots nos. 1, 5, 6, 15/1, 68/2, 14/1, 12/1, 11/1, 64/4, 7/2, 7/3, 8, 9, 10, 13/1, 13/2, 64/1, 64/2, 65/1, 65/2, 65/3, 66/1, 66/2, 67/1, 67/2 and 87,

is required in the aforesaid village of Sirtor.

This notification is made under the provisions of section 4 of Act I of 1894, as amended by Act XXXVIII of 1923, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5A by any person interested within the meaning of that section on or before 9th November 1936 before the Deputy Commissioner of Sambalpur, will be considered.

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

HOME (REFORMS) DEPARTMENT.

Puri, the 3rd October 1936.

No. 2675-Ref. P.—The following corrigendum to the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Election Petitions), 1936, published with notification no. 2609-Ref.-P., dated the 2nd October, at page 159 of Part III of the *Orissa Gazette*, October 2, 1936, is published for general information:—

CORRIGENDUM.

For rule 2 *substitute*—

Definition.

2. (1) In these rules, unless there is anything repugnant in the subject or context,—

“the Act” means the Government of India Act, 1935;

“Appendix” means an appendix to these rules;

“Form” means a form appended to these rules;

“Gazette” means the local official gazette;

the “Corrupt Practices Order” means the Government of India (Provincial Elections) (Corrupt Practices and Election Petitions) Order, 1936; and

expressions to which a meaning is assigned, either generally or in relation to the province of Orissa, by the Act, or the Schedules thereto, or the Government of India (Provincial Legislative Assemblies) Order, 1936, or by the Corrupt Practices Order, or by the Orissa Legislative Assembly Electoral Rules, Part I, 1936, shall for the purpose of these rules have the meanings so assigned to them.

(2) In the discharge of his functions under the following rules, namely,

rules 5 (1) (b), 25 (1), 27 (b), 77 and 104 (3), the Governor shall act in his discretion;

in the discharge of his functions under the following rules, namely,

rules 2 (3), 5 (1) (a), 23 (3) (b), 27 (a), 43 (3), 113 (1), 115 (1), (4) and (5) (b), 116 (1) and (2), 119, 120, 122, 124 (1) and (2) and 125,

he shall exercise his individual judgment;

and in the discharge of his functions under the following rules, namely,

rules 48 (1) and (2), 92 and 114 (2),

he shall act on the advice tendered by Ministers.

Interpretation of rules.

(3) If any question arises as to the interpretation of these rules, the question shall be referred for the decision of the Governor, and his decision shall be final otherwise than in connection with an enquiry into an election petition.

By order of the Governor,

S. N. MOZUMDAR,

Deputy Secretary to Government.

The 5th October 1936.

No. 4879—La.-51-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for a retired line in the 2nd quarter of the 2nd mile of the Pyka left Embankment no. 61 (e) B at Anupala in the village of Anupala, pargana Abartak, zila Cuttack, it is hereby notified that for the above purpose two pieces of land measuring, more or less, 3.88 acres of standard measurement bounded on the—

Block A—area 2.95 acres.

North—By part of plots nos. 51, 52, 53, 83, 87, 169, 95, 96, 97, 98, 99, 112, 113, 114, 115, 117, 118 and 119 and plots nos. 168 and 45,

East and West—By old Embankment,

South—By part of plots nos. 52, 54, 83, 87, 169, 93, 94, 95, 96, 97, 98, 100, 112, 111, 110, 116 and 117 and plot no. 92 and old Embankment,

Block B—area 0.93 acre.

(for replacing Gochar land).

North—By plots nos. 178, 175, 176 and 240,

East—By plot no. 241,

South—By plots nos. 170, 171, 173 and 242,

West—By plot no. 87;

are required within the aforesaid village of Anupala.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 9th November 1936, before the Collector of Cuttack, will be considered.

The 5th October 1936.

ERRATUM.

No. 4881—La.-50-R.—In the notification under section 4 (1) of the Land Acquisition Act published at page 1503 of the Fort St. George Gazette, Part I, dated the 12th November 1935, in respect of the land to be acquired in Jagadi village of Berhampur taluq, Ganjam district, for the construction of terminal weir of Ichchapur canal.

In line 1, for "Government dry" read "Inam (endranched) dry."

The 7th October 1936.

No. 4948—La-11-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the extension of the subdivisional headquarters at Nawapara in the village of Nawapara, tahsil Nawapara, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 6.86 acres of standard measurement consisting of plot nos. 312/3 (4.97), 314/3 (1.85) and 288/2 (0.04) bounded on the—

North—By plot nos. 288/1 and 312/1,

East—By plot nos. 287/4, 312/2 and 314/2,

South—By plot nos. 314/1 and 315,

West—By plot nos. 312/1 and 314/4,

is required within the aforesaid village of Nawapara.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 9th November 1936, before the Deputy Commissioner of Sambalpur, will be considered.

The 7th October 1936.

ERRATUM.

No. 4950—La-49-R.—In the notification under section 4(1) of the Land Acquisition Act published at page 111 of Part I of Fort St. George Gazette, dated the 6th August 1935, in respect of the lands acquired in Bodoborsingi village for the closing of breaches and strengthening the flood bank of Hodohodia and Kaliamba nals, Ganjam district, Aska taluk, Bodoborsingi village:—

1. 1024/1 part for "owner and occupier, Boli Jenna" read "Boli Jenna (owner) Raghu Naiko (occupier)".
2. 1023/2 part for "owner and occupier Boli Jenna" read "owner Boli Jenna, occupier Raghu Naiko."
3. 1023/3 part for "owner Kentono Sahu and occupiers Duryodbano and Koibolo Behera" read "owner and occupier Duryodbano Podhano and Kaibolo Behera".

The 5th October 1936.

No. 4882—La.-50-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor hereby declares that the land specified below and measuring acres 0.03, be the same a little more or less, is needed for a public purpose, to wit, for the terminal weir, Ichchapur canal and under Articles 3 and 7 of the same Act, the Sub-Collector, Berhampur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Berhampur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with Survey or Paimash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
Ganjam	Berhampur	No. 163 Jogudi.	Inam dry—S. No. 330-2.	Orjuno Sahu ..	S. No. 490	S. No. 330-3 and 332.	S. No. 342	S. No. 330-1	Ac. 0.03

The 7th October 1936.

4951—La.-49-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor hereby declares that the land specified below and measuring acres 1.34, be the same a little more or less, is needed for a public purpose, to wit, for closing breaches and strengthening the flood bank of Hodohodia and Kaliamba nals and under sections 3 and 7 of the same Act the Revenue Divisional Officer, Gumsur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Gumsur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with Survey or Paimash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
Ganjam	Aska	Bodoborosingi	Govt. wet 1024-1-A.	Owner. Boli Jenna. Occupier. Baghu Nalko.	1026 1 & 5	1023 2A & 1026/4	1024 1.B	1024 2A	0.28.
			Govt. wet 1024/2A.	Owner & Enjoyer. Hadu Podhano.	1026 5	1024 1.A	1024 1.B	1024 2B & 1026.5	0.06
			Govt. wet 1023, 2A.	Owner. Boli Jenna. Occupier. Raghu Nalko.	1026 4	1023 3A	1023 2B	1024 1.B	0.03
			Govt. wet 1023-3A.	Owner & Occupiers. Durjodhan Podhano and Kaibolo Behara.	1026 4	1022 4	1023 3B	1023 2A	0.06
			Govt. dry 1363-1.	Owner & Enjoyer. Soda Podhano.	1026 1	1362 6A & 6B	1363 2	1026 1	0.53

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District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with Survey or Palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
Ganjam	Aska	Bodoborosngl	Govt. dry 1362-6A.	Owner & Enjoyer. Soda Podhano.	<u>1363</u> 1	<u>1362</u> 4A	<u>1362</u> 6B	<u>1363</u> 1	0'01
				Owner & Enjoyer. Gopinadha Behera.	<u>1026</u> 1	<u>1031</u> 2A	<u>1031</u> 1B	<u>1026</u> 1	0'23
			Govt. dry 1031-1A.	Ditto.	<u>1026</u> 1	<u>1031</u> 2B	<u>1031</u> 2B	<u>1031</u> 1A	0'00

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 7th October 1936.

No. 5825-L. S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L. S.-G., dated the 15th June 1935, hereby

(2) declares under sub-section (1) of section 5 of the Act that the local area specified in column (2) of the appended schedule shall be a village for the purposes of the Act with the name shown in column (3) of the said schedule; and

(3) directs:

- (a) under sub-section (1) of section 10 of the Act that the total number of members of the Panchayat Board shall be as specified in column (4) of the said schedule;
- (b) under sub-section (2) of section 9 of the Act one seat shall be reserved for Adi-Dravidas in the Panchayat Board.

SCHEDULE.

Serial no.	Description of local area (revenue village, taluk and district).	Name of the village.	Number of members of the Panchayat Board.
(1)	(2)	(3)	(4)
1	Revenue villages of (1) Sindripur, (2) Paithari, (3) Majhidheo, (4) Baluta in Chatrapur taluk, Ganjam district.	Sindripur	Reserved for Adi-Dravidas 1 Non-reserved 9 Total 10

The 7th October 1936.

No. 5827-L. S.-G.—In exercise of the powers delegated to the Inspector of Municipal Councils and Local Boards under section 233 of the Madras Local Boards Act, 1920 (XIV of 1920), the Secretary to the Government of Orissa in Education, Health and Local Self-Government Department to whom the powers of the said officer have been assigned by notification no. 1244-L. S.-G., dated the 15th June 1935, hereby

(2) declares under sub-section (1) of section 5 of the Act that the local area specified in column (2) of the appended schedule shall be a village for the purposes of the Act with the name shown in column (3) of the said schedule; and

(3) directs :

(a) under sub-section (1) of section 10 of the Act that the total number of members of the Panchayat Board shall be as specified in column (4) of the said schedule;

(b) under sub-section (2) of section 9 of the Act one seat shall be reserved for Adi-Dravidas in the Panchayat Board.

SCHEDULE.

Serial no.	Description of local area (revenue village, taluk and district.)	Name of the village.	Number of members of the Panchayat Board.
(1)	(2)	(3)	(4)
1	Bippilingi revenue village in Chatrapur taluk, Ganjam district.	Bippilingi ..	Reserved for Adi-Dravidas .. 1 Non-reserved .. 8 Total 9

R. P. WARD,

Offg. Secretary to Government.

The Jajpur Central Co-operative Bank Limited. Balance sheet as on 31st December 1935.

Capital and Liabilities.				Properties and Assets.		
Particulars.	Amount.	Total.	Serial no.	Particulars.	Amount.	Total.
2	3	4	5	6	7	8
Share Capital :—			1	Building and Land :—		
(a) Authorised—	Rs. a. p.	Rs. a. p.		Balance at the end of the year.	Rs. a. p.	Rs. a. p.
(i) 600 preference shares at Rs. 25 each.	15,000 0 0			Less depreciation at 5 per cent.	6,840 0 0	
(ii) 5,000 ordinary shares at Rs. 10 each.	50,000 0 0	65,000 0 0		(Total depreciation up to date Rs. 5,498-3-9)	342 0 0	6,498 0 0
(b) Subscribed—			2	Dead Stock and Furniture :—		
(i) 528 preference shares at Rs. 25 each.	13,200 0 0			Balance at the end of the year.	905 4 0	
(ii) 3,580 ordinary shares at Rs. 10 each.	35,800 0 0	49,000 0 0		Less depreciation at 10 per cent.	95 4 0	
(c) Paid up—				(Total depreciation up to date Rs. 1,178-5-0)	..	810 0 0
(i) 528 preference shares at Rs. 15 each.	Rs. 7,920		3	Library :—		
Add calls paid in advance.	620	8,540 0 0		Balance at the end of the year.	46 12 0	
(ii) 3,580 ordinary shares at Rs. 10 each.	35,800			Less depreciation at 25 per cent.	11 12 0	
Less calls unpaid.	18	35,782 0 0		(Total depreciation up to date Rs. 145-10-3)	..	35 0 0
2 Reserved fund	..	9,625 3 0	4	Reserve Fund Investment in shares of Provincial Bank.	..	8,000 0 0
3 Bad debt fund	..	7,152 7 10		5 Land purchased from Society members (at cost).	..	174 0 0
4 Other funds :—			6	Investment in Running Societies :—		
(i) Development fund ..	..	1,092 5 9		(i) Overdue Loan ..	1,64,347 0 0	
5 Loan from Provincial Bank..	..	55,000 0 0		(ii) Not overdue loan ..	76,072 0 0	2,41,319 0 0
6 Cash credit with Provincial Bank (Limit Rs. 15,000).	..	14,882 10 0	7	Investment in liquidated societies.	..	47,271 0 0
7 Fixed deposits :—			8	Loan against Fixed Deposit	..	500 0 0
(i) At 5 per cent for 1 year.	1,48,162 0 0		9	Interest earned but not received :—		
(ii) At 5½ per cent for 3 years.	30,308 14 0			(a) Overdue Interest—		
(iii) At 6 per cent for 5 years.	37,166 9 0	2,15,637 7 0		(i) By liquidated Co-operative Societies till the date of liquidation.	18,240 6 0	
8 Savings Bank Deposits :—				(ii) By running societies	27,998 9 0	
(i) Local	18,786 14 0			(b) Not overdue interest ..	27,483 1 0	73,722 0 0
(ii) Societies.. ..	549 9 0	19,336 7 0	10	Advance Recoverable :—		
9 Other deposits :—				(i) Advance to staff ..	15 0 0	
(i) Security deposit of employees	486 0 0			(ii) Miscellaneous advance	545 4 0	
(ii) Provident fund deposit of employees.	6,638 6 0			(iii) Advance against Provident Fund.	410 0 0	970 4 0
(iii) Reserve fund deposit of Societies.	11,323 3 0	18,447 9 0				
10 Interest due but not paid ..	..	9,659 14 0				

The Jajpur Central Co-operative Bank Limited. Balance sheet as on 31st December 1935.

Capital and Liabilities.				Properties and Assets.			
Serial no.	Particulars.	Amount.	Total.	Serial no.	Particulars.	Amount.	Total.
1	2	3	4	5	6	7	8
11	Dues payable to the Federation :—			11	Advance recoverable from Societies :—		
	(a) Contribution payable to Federation—				(i) Agricultural advance	204 1 11	
	(i) Contribution of Central Bank	1,054 9 0			(ii) Litigation advance ..	582 2 6	
	(ii) Contribution of the Societies.	625 8 0	1,680 1 0		(iii) Liquidation advance	2,886 6 0	
12	Outstanding Charges :—				(iv) Federation contribution.	275 5 6	
	(i) Salary ..	446 2 0			(v) Co-operative Congress expense.	0 5 0	3,948 4 11
	(ii) Travelling allowance to staff.	97 8 0		12	Other items :—		
	(iii) Travelling allowance to directors.	39 0 0			(i) Peons contribution refundable.	0 1 0	
	(iv) Contingencies ..	19 10 4½			(ii) Peons contribution recoverable from Kapileswar Co-operative Society.	6 0 0	6 1 0
	(v) Postage and Telegram	8 4 0		13	Stock in hand :—		
	(vi) Provident Fund Contribution.	27 2 0	637 10 4½		(i) Saleable forms ..	330 10 3	
13	Other items :—				(ii) Saleable stock ..	81 15 4	421 9 7
	(i) Advance payment by societies for purchase of seeds.	50 0 0		14	Cash Balance :—		
	(ii) Peons' contribution	185 15 0			(i) In hand with Honorary Treasurer.	5,690 13 4½	
	(iii) Excess payment refundable on account of Federation contribution.	1 0 6	236 15 6		(ii) Post Office Savings Bank deposit.	2,019 6 8	
14	Bills payable :—				(iii) Savings Bank Reserve with Provincial Bank.	2,283 0 0	
	(i) Director of Agriculture.	103 9 11			(iv) Permanent advance with Honorary Secretary.	30 0 0	10,023 4 ½
	(ii) Radhanath Co-operative Press.	20 6 0	123 15 11				
15	Profit and Loss account :—						
	Distributable—						
	(i) Profit brought forward including non-distributable profit of the last year.	22,356 11 10½					
	(ii) Add net profit of the year.	3,507 1 3½					
		25,863 13 2					
	(iii) Less profit non-distributable on account of overdue interest.	25,863 13 2	Nil.				
16	Non-distributable profit at the end of the year.	..	25,863 13 2				
	Total ..	..	3,93,693 7 6½		Total ..	..	3,93,693 7 6½

We certify that to the best of our belief the above Balance Sheet discloses the true position of the Central Bank as on 31st December 1935.

PRADYOT KUMAR NAG.

Accountant,
17-6-1936.

JACAMOHON TEWARI,

Director.

GOVINDA PRASAD BASU,

Honorary Secretary.
17-6-1936.

HARI BALLAV DAS,

Chairman.
17-6-1936.

I have audited the above Balance Sheet and have obtained all the informations I have required. Subject to my separate audit note, which should be made available to the shareholders, I am of opinion that the above Balance Sheet is properly drawn up so as to exhibit a true and correct view of the state of the Bank affairs according to the best of my information and explanations given to me and as shown by the books of the Bank.

C. S. PATNAIK,

Assistant Auditor, Co-operative Societies, Orissa.
20-6-1936.